

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**LOK SABHA
UNSTARRED QUESTION NO. 5643
TO BE ANSWERED ON 27th MARCH 2026**

Raid on Unlicensed Ayurvedic Clinic

5643. Shri Tanuj Punia:

Will the Minister of AYUSH be pleased to state:

- (a) whether the Government has received a report of the raid on an unlicensed Ayurvedic clinic and manufacturing unit in Dehradun in February 2026 and if so, the details thereof along with the action taken against the persons involved;
- (b) the number of unlicensed Ayurvedic clinics or manufacturing units identified, since 2023 and the number of prosecutions or licence cancellations initiated, State/UT-wise and year-wise;
- (c) whether any review of inspection and pharmacovigilance mechanisms has been undertaken following such incidents and if so, the details thereof; and
- (d) the measures proposed to strengthen regulatory oversight in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAPRAO JADHAV)**

- (a) Yes, as per the information received from the State Government of Uttarakhand, the Government is aware of the raid conducted in the matter. During the raid, the unlicensed medicines were seized and taken into custody by the Drug Inspectors and further action has been taken as per the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder.
- (b) As per the information received from State/UT Governments, the number of unlicensed Ayurvedic clinics or manufacturing units identified, since 2023 and the number of prosecutions or licence cancellations initiated are attached at Annexure I.
- (c) & (d) The Drugs & Cosmetics Act, 1940 and Drugs Rules, 1945 have exclusive regulatory provisions for Ayurveda, Siddha, Sowa-Rigpa, Unani, and Homoeopathy drugs. Provisions relating to Ayurveda, Siddha, Sowa-Rigpa and Unani Drugs are contained in Chapter IVA and Schedule- I of the Drugs and Cosmetics Act, 1940 and in Rules 151 to 169, Schedules E (I), T & TA of the Drugs Rules, 1945. Further, second schedule (4A) of the Drugs and Cosmetics Act, 1940 provides standards for Homoeopathic drugs and Rules 2dd, 30AA, 67 (C-H), 85 (A to I), 106-A, Schedule K, Schedule M-I of the Drugs Rules, 1945 pertain to Homoeopathic drugs. It is

mandatory for the manufacturers to adhere to the prescribed requirements for licensing of manufacturing units & medicines including proof of safety & effectiveness, compliance with the Good Manufacturing Practices (GMP) as per Schedule T & Schedule M-I of Drugs Rules, 1945 and quality standards of drugs given in the respective pharmacopoeia.

Rule 160 A to J of the Drugs Rules, 1945 provides the regulatory guidelines for approval of Drug Testing Laboratory for carrying out such tests of identity, purity, quality and strength of Ayurveda, Siddha, Sowa-Rigpa and Unani drugs and raw materials used in their manufacture on behalf of licensee for manufacture for sale of Ayurveda, Siddha, Sowa-Rigpa and Unani drugs. As on date, 108 private laboratories are approved or licensed under the provisions of Drugs Rules, 1945. Further, there are 34 Drug Testing Laboratories of State/UTs for testing quality of Ayurveda, Siddha, Sowa-Rigpa and Unani drugs and raw materials including legal samples.

As prescribed in Drugs and Cosmetics Act, 1940 and Rules made thereunder, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Sowa-Rigpa, Unani and Homoeopathy drugs, is vested with the State/UT Drug Controllers/ Licensing Authorities appointed by the concerned State/ UT Government.

Drug Inspectors collect medicine samples regularly from manufacturing firms or sale shops within their jurisdiction and send them to Drug Testing Laboratory under Drug Control department for quality testing and if any sample is found to be 'Not of Standard Quality', appropriate action is initiated such as preventing the sale of the drugs from the market and appropriate legal actions as per Drugs and Cosmetics Act, 1940 and Rules made thereunder.

Ministry of Ayush has established an Ayush vertical in the Central Drugs Standard Control Organisation (CDSCO), which includes the posts of 1 Deputy Drugs Controller, 4 Assistant Drugs Controllers, and 4 Drug Inspectors. Drug Inspectors posted in Ayush vertical, inspect various manufacturing units including risk-based inspections in coordination with the licensing authorities/drug inspectors of the respective States/UTs for ensuring safety and quality of Ayush medicines.

Ministry of Ayush has implemented a Central Sector Scheme-Ayush Oushadhi Gunvatta evam Utpadan Samvardhan Yojana (AOGUSY), having one of the component as Pharmacovigilance for Ayurveda, Siddha, Unani, and Homoeopathy (ASU & H) Drugs with the objectives to keep vigilance over Ayush drugs, to reduce the instances of misleading advertisements and report adverse drug reactions. This Pharmacovigilance program has established a three-tier network of pharmacovigilance centers distributed throughout the country with one National Pharmacovigilance Coordination Center (NPvCC), 5-Intermediary Pharmacovigilance Centers (IPvC) & 97 Peripheral Pharmacovigilance Centers (PPvC).

Ministry of Ayush has launched an IT enabled online portal "Ayush Suraksha" to track the reported Misleading Advertisements (MLAs)/Objectionable Advertisements (OAs) and

Adverse Drug Reactions (ADRs) on 30th May 2025. The portal features a centralized dashboard for capturing of MLAs/OAs and tracking of suspected ADRs for prompt regulatory action and comprehensive data analysis.

Annexure

As per the information received from State/UT Governments, the details of the number of unlicensed Ayurvedic clinics or manufacturing units identified, since 2023 and the number of prosecutions or licence cancellations initiated, State/UT-wise and year-wise are as follows:

S. No.	States/UTs Governments	Details of the number of unlicensed Ayurvedic clinics or manufacturing units identified, since 2023.	The number of prosecutions or licence cancelled.
1.	Uttarakhand	03	02
2.	Gujarat	03	03
3.	Kerala	09	09
4.	Tripura	Nil	Nil
5.	Madhya Pradesh	Nil	Nil
6.	Maharashtra	Nil	Nil
7.	Mizoram	Nil	Nil
8.	Assam	Nil	Nil
9.	Himachal Pradesh	Nil	Nil
10.	Delhi	Nil	Nil
11.	Tamilnadu	Nil	Nil
12.	Puducherry	Nil	Nil
